Notification No. 21/2020-Customs (N.T./CAA/DRI)

[S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 128/2016-Customs (N.T.) dated 25.10.2016 published vide S.O. 3303 (E) dated 25.10.2016.]

In the said notification, against serial number 11, in column 6 for the existing words, “Principal Commissioner/ Commissioner of Customs (II), Custom House, Chennai” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-13/2020]

(PARAS MAL SANKHLA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to

1. Additional Director General, Directorate of Revenue Intelligence, Chennai with reference to his letter F. No. VIII/26/414/2007 dated 12.02.2020 and with the request to inform the noticee to the show cause notice dated 05.08.2009, regarding change of Common Adjudicating Authority. It is also requested to send the case file along with copy of SCN, RUDs and acknowledgement of the Show Cause Notice to the Common Adjudicating Authority appointed.

2. Principal Commissioner/ Commissioner of Customs (II), 60, Rajaji Salai, Custom House, Chennai-600001 for adjudication of the case.